

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**IA (Diary) No. 224/2024 in Petition No. 140/MP/2024**

Subject : Application seeking urgent listing of Petition No.140/MP/2024.

Petitioner : ReNew Solar Power Private Limited (RSPPL) and Ors.

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **1.5.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSPPL  
Shri Girik Bhalla, Advocate, RSPPL  
Ms. Anamika Rana, Advocate, RSPPL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioners submitted that the present application has been moved by the Petitioners seeking urgent listing of Petition No. 140/MP/2024, which has been filed by the Petitioner in terms of the liberty granted by the Appellate Tribunal for Electricity (APTEL) vide its order dated 4.3.2024 in Appeal No. 79 of 2024. Learned counsel submitted that the Petitioners have filed Petition No. 140/MP/2024 *inter alia* seeking issuance of directions to Respondent, CTUIL, to issue connectivity under Regulation 9 of the GNA Regulations, 2022 to RSPPL and its subsidiaries who have been granted in-principle connectivity under Regulation 7.1 of the GNA Regulations on 30.11.2023 and have submitted the requisite Conn. Bank Guarantees within the prescribed time period of 2 months in terms of Regulation 37.2 of the GNA Regulations. Learned counsel mainly submitted as under:

- (a) By way of order dated 19.1.2024 in Petition No. 268/MP/2023 and Anr. (Eden Bercy Pvt. Ltd. v. CTUIL and Ors.), the Commission *inter alia* directed CTUIL to conduct fresh reallocation based on the principle enunciated in paragraph 47 of the order.
- (b) Further, to make minimum perturbation in the reallocations already carried out, it was held that the following entities, which were reallocated bays during reallocation meetings dated 20.6.2023 and 30.8.2023 should not be perturbed under fresh reallocation exercise:
- (i) entities to whom a revised initial grant of the connectivity under Regulation 7 of GNA Regulations has been issued at the reallocated substation, and the grantee has submitted the required Conn BGs,
  - (ii) (ii) entities to whom the final grant of the connectivity has been issued under Regulation 9.1 of GNA Regulations,
  - (iii) (iii) entities whose process of transition of the GNA has been completed at the reallocated substation by way of issue of the grant of deemed GNA at the reallocated sub-station.

(c) It was also held that all those cases, other than ones covered in (i) to (iii) above, where connectivity has been crystallized should be considered for fresh reallocation.

(d) According to the Petitioners, they are covered under the exception carved out under paragraph 45(a) (i.e. b (i) above) of the order since the Petitioners were initially granted the connectivity at Fatehgarh IV S/s and during the reallocation meetings dated 20.6.2023 and 3.8.2023, connectivity to the Petitioners were reallocated from the Fatehgarh IV S/s to Fatehgarh III S/s. Moreover, the Petitioners have been granted in-principle connectivity and a common bay at Fatehgarh III S/s on 22.12.2023 and 30.11.2023, and in terms of Regulation 37.2(e) of the GNA Regulations, the Petitioners were required to submit applicable Conn BG within 2 months of the grant of in-principle connectivity, i.e., by 29.1.2024 and the Petitioners have complied with this requirement by 24.1.2024 and 25.1.2024.

(e) However, CTUIL is not taking any further steps qua connectivity granted to the Petitioners, including issuance of the final connectivity, which is causing uncertainty in the commissioning of its 1100 MW solar power projects.

(f) The Commission's order dated 19.1.2024 in Petition No. 268/MP/2023 and Anr. is under challenge in multiple appeals filed by the parties thereto, and the arguments therein have already been concluded. Accordingly, the Petitioners have initially approached the APTEL by way of IA No. 370 of 2024 in Appeal No. 79 of 2024 (CTUIL v. Central Electricity Regulatory Commission and Ors.), which was later withdrawn and the present Petition has been filed before this Commission in terms of the liberty granted by the APTEL.

(g) According to the Petitioners, the outcome of the said appeal will not affect the present proceedings if the Commission proceeds to accept the submission of the Petitioners that they are covered under the exception carved out under paragraph 45(a) of the order dated 19.1.2024.

2. The representative of Respondent, CTUIL, submitted that the outcome of Appeal No. 51 of 2024 will have a bearing on the present case, Since the arguments in the said appeal have already been completed, the Commission may await the outcome of the said appeal.

3. In response, the learned counsel for the Petitioners submitted that deferring the present Petition may put the implementation of their Project in limbo. However, learned counsel agreed that the matter might be listed for the hearing somewhere in the second week of June 2024, and in the meantime, the parties may be directed to complete the pleadings in the matters.

4. Considering the submissions made by the learned counsel for the Petitioners and the representative of CTUIL, the Commission ordered as under:

(a) Issue notice in Petition No. 140/MP/2024.

(b) Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioners, who may file their rejoinder, within two weeks thereafter.

5. Petition No. 140/MP/2024 will be listed for the hearing on 11.6.2024. Consequently, IA (Diary) No. 224/2024, having served its purpose stands disposed of.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**